

The Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022 as amended by Rajya Sabha - laid on the Table

SECRETARY GENERAL: Hon. Speaker, Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

I am directed to inform the Lok Sabha that the Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022 which was passed by the Lok Sabha at its sitting held on the 21st December, 2022, has been passed by the Rajya Sabha at its sitting held on the 25th July, 2023, with the following amendments:-

ENACTING FORMULA

That at page 1, line 1, *for* the word "Seventy-third", the word "Seventy-fourth" be *substituted*.

CLAUSE 1

That at page 1, line 3 and 4, *for* the words, brackets and figures "(Fifth Amendment) Act, 2022", the words, brackets and figures "(Amendment) Act, 2023" be *substituted*.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.?

- I lay on the Table the Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022, as passed by Lok Sabha, and returned by Rajya Sabha with amendments.

? (Interruptions)

12.03hrs